## COURT - I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## **APPEAL NO. 172 OF 2016**

Dated: 22<sup>nd</sup> September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

Hon'ble Mr. Justice N.K. Patil, Judicial Member

In the matter of :

Madhya Pradesh Power Management Co. Ltd. ... Appellant(s)

۷s.

Sasan Power Ltd. & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. G. Umapathy

Mr. Aditya Singh

Counsel for the Respondent (s) : Mr. Vishrov Mukerjee

Mr. Janmali M

Ms. Raveena Dhamija for R.1

## <u>ORDER</u>

This matter is listed before Court – II. With the consent of the parties the matter is taken on board.

Learned counsel for the appellant states that the appeal has become infructuous. Learned counsel for Respondent No.1 confirms this fact. Hence, the appeal is disposed of as infructuous.

(N.K. Patil) Judicial Member (I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson